

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1846  
ANSWERED ON:10.12.2015  
e-Courts Mission Mode Project  
Swain Shri Ladu Kishore

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- a) the details of progress achieved so far in the implementation of e-Courts Mission Mode Project along with the funds allocated/utilised for the purpose, State/ UT-wise;
- b) whether the e-filing system has started functioning in the country;
- c) if so, the details and the present status thereof indicating the number of cases registered under the e-filing system so far, State/UT-wise; and
- d) the steps taken/being taken by the Government to create awareness about e-filing system in across the country, State/UT-wise?

**Answer**

ANSWER  
MINISTER OF LAW & JUSTICE  
(Shri D. V. Sadananda Gowda)

(a)to (d) As on 30th November, 2015, more than 93% of the mandated activities of Phase I of the Project have been completed.

S. No. Module Status as on 30.11.2015 % Completion

1

Sites readiness

14249

100.00 2 Hardware installation 13436 94.29

S.

No.

Module

Status as on

30.11.2015

%

Completion

3 LAN installation 13643 95.75

4 Software deployment 13273 93.15

In addition to above, ICT infrastructure of the Supreme Court and High Court has also been upgraded. A unified national core application software - Case Information System (CIS) software - has been developed and made available for deployment at all computerised courts. The national e-Courts portal (<http://www.ecourts.gov.in>) has become operational and has been opened for public access through websites of individual districts as well as through the National Judicial Data Grid (NJDG). The portal provides online services to litigants such as details of case registration, cause list, case status, daily orders, and final judgments. Currently, litigants can access case status information in respect of over 5.59 crore pending and decided cases and more than 1.93 crore orders/judgments pertaining to district and subordinate Courts. NJDG data will also help the judiciary in judicial monitoring and management and the Government to get data for policy purposes.

Against the approved cost of Rs.935 crore, Rs.617.35 crore have been released to National Informatics Centre (NIC, the Implementing Agency for Phase I of the Project) upto 30th November, 2015 for the above components of the eCourts Phase I project for all the states on consolidated basis.

e-filing was not taken up in Phase I of the Project, but it is included in Phase II of the Project. The implementation of Phase II commenced on 4th August, 2015.